

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 27 of 2014 & IA-286 of 2014,**  
**Appeal No. 28 of 2014 & IA-287 of 2014 and**  
**Appeal No. 32 of 2014 & IA-288 of 2014**

**Dated : 9<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**Appeal No. 27 of 2014 in IA-286 of 2014**

**In the matter of :**

**Indraprastha Power Generation Ltd. ...Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K. Ganesan**  
**Counsel for the Respondent(s) : Mr. Manu Seshadri and**  
**Ms. Satiba for R.1**  
**Mr. Vishal Anand and**  
**Mr. Rahul Kinra for R.2 & R.3**

**Appeal No. 28 of 2014 in IA-287 of 2014**

**Pragati Power Corporation Ltd. ...Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K. Ganesan**  
**Counsel for the Respondent(s) : Mr. Manu Seshadri and**  
**Ms. Satiba for R.1**  
**Mr. Vishal Anand and**  
**Mr. Rahul Kinra for R.2 & R.3**

:2:

**Appeal No. 32 of 2014 in IA-288 of 2014**

**Delhi Transco Ltd.**

**...Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K. Ganesan**

**Counsel for the Respondent(s) : Mr. Manu Seshadri and  
Ms. Satiba for R.1**

**Mr. Vishal Anand and  
Mr. Rahul Kinra for R.2 & R.3**

**ORDER**

The judgment of the Supreme Court in Petition filed by Respondent Nos. 2 and 3 under Article 32 of the Constitution is awaited. The Appellant has also filed an IA in Contempt Petition in the Supreme Court in which notice has been issued.

In the circumstances, we are not inclined to pass any order at this stage. We will await the final orders of the Supreme Court and take steps accordingly. Needless to say that the Appellant is at liberty to request the Supreme Court for expeditious hearing of the Application filed by Appellant with notice to Respondent No. 2 and 3.

List this batch of Appeals on **21.03.2016.**

**(T. Munikrishnaiah)**  
**Technical Member**  
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**(Justice Ranjana P. Desai)**  
**Chairperson**